

आयकर अपीलिय अधीकरण, न्यायपीठ –“C” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA
 (समक्ष) श्री पी. एम. जगताप, उपाध्यक्ष एवं श्री ए.टी. वर्की, न्यायिक सदस्य)
 [Before Shri P.M. Jagtap, Vice President (KZ) & Shri A. T. Varkey, JM]

ITA No.2337/Kol/2019
Assessment Year: 2014-15

Wheat Corn Agro Pvt. Ltd. (PAN:AAACW3106A)	Vs.	Income-tax Officer, Wd-10(2), Kolkata
Appellant		Respondent
Date of Hearing (virtual)		05.10.2020
Date of Pronouncement		05.10.2020
For the Appellant		N o n e
For the Respondent		Shri Jayanta Khanra, JCIT, CIT, DR

ORDER

Per A. T. Varkey, JM:

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-2, Kolkata dated 22-08-2019 for Assessment Year 2014-15.

2. At the outset, it was brought to our notice that the assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act on 20.03.2020 in respect of this appeal and the competent authority has issued form no. 3 dated 24.06.2020, a copy of the same is available in file, which is before us. In the light of the above facts discussed, the assessee wishes to withdraw the appeal. Therefore, we allow the assessee to withdraw the appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

P. M. Jagtap)
Vice President

(Aby. T. Varkey)
Judicial Member

Dated : 5th October, 2020

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant –M/s. Wheat Corn Agro Pvt. Ltd., 5A. Wood Burn Park Road, Woodburn Central, 3rd floor, Kolkata-700020
2. Respondent –ITO, Ward-10(2) Kolkata
3. CIT(A)-2, Kolkata. (sent through e-mail)
4. CIT- , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mail)

/True Copy,

By order,

Assistant Registrar
ITAT, Kolkata.